- (a) whether Government proposes to start regular seaplane services from certain places;
- (b) if so, the details thereof along with the names of the places identified for the purpose; and
- (c) the steps taken by Government to formulate rules for amphibious planes in order to facilitate start of seaplane services across the country?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) There is no such proposal with the Government of India. However, Commercial Air Transport Service Providers, with the permission of the State Government and by following the approval process, as required under relevant Civil Aviation Requirement (CAR), may operate from any waterdrome approved for the purpose, anywhere in the country.

(c) Seaplane services can be operated under Scheduled/Non-Scheduled Air Transport Services by complying with the requirement as contained in CAR Section 3 Series C Part XII and CAR Section 3 Series C Part III. The operational and Airworthiness requirements for operation of Seaplane Services are available in CAR Section 3 Series C Part IX.

Action under CA Act on complaints

- 3540. SHRI NARAIN DASS GUPTA: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether ICAI can proceed with the complaint as per CA Act 1949, in case, complaint of a member or firm is filed with The Institute of Chartered Accountants of India (ICAI) pertaining to the audit of listed companies/unlisted companies within certain threshold limit, against which investigation is not initiated by National Financial Reporting Authority (NFRA); and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) and (b) As per clause (a) and (c) of sub-section (4) of Section 132 of the Companies Act, 2013, and rules to be made thereunder, National Financial Reporting Authority (NFRA), shall have the power to investigate, either suo moto or on a reference made to it by the Central Government, for such class of bodies corporate or persons, in such manner as may be prescribed, into the matters of professional or other misconduct committed by any member or firm of chartered accountants, registered under the Chartered Accountants Act, 1949. The

section further states that no other institute or body shall initiate or continue any proceedings in such matters of misconduct where NFRA has initiated an investigation under this section. Section 132 of the Act provides suitable clarity and flexibility to ensure that harmony and coordination is maintained in the role and powers of NFRA and Institute of Chartered Accountants of India.

Empowering ICAI to implement orders of NFRA

- 3541. SHRI NARAIN DASS GUPTA: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government proposes to empower The Institute of Chartered Accountants of India (ICAI) to implement orders passed by National Financial Reporting Authority (NFRA), if so, the details thereof;
- (b) whether ICAI has power under the existing Chartered Accountants Act, 1949 to implement orders passed by NFRA under Companies Act, 2013, if so, the details thereof;
- (c) the mechanism of implementing orders of NFRA towards debarring the members of ICAI and Chartered Accountants firms from practice by ICAI; and
 - (d) whether it is to be done by ICAI, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (d) In accordance with provisions of section 132 of the Companies Act, 2013 and rules to be made thereunder read with relevant applicable provisions of Chartered Accountants Act, 1949 and regulations made thereunder, National Financial Reporting Authority (NFRA) would perform the functions relating to making recommendation on framing accounting and auditing policies/standards, monitoring and enforcing compliance with such standards, overseeing quality of service of auditing profession and investigating and ordering action against professional and other misconduct as provided under the Act. The provisions of section 132 of the Act have provided for suitable clarity and flexibility to ensure that harmony and coordination is maintained in the role and powers of NFRA and Institute of Chartered Accountants of India.

Corporate data management

- 3542. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government has put in place any mechanism for corporate data management;